OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDL. BENCH

ALLAHABAD

DATED : THIS THE 1st DAY OF APRIL 1997

CORAM:
Hon'ble Dr. R. K. Saxena JM
Hon'ble Mr. D. S. Baweja AM

Sontempt petition no. 93 of 1994

IN

ORIGINAL APPLICATION NO.307 of 1992

Chanshyam Das Sahu s/o Narayan Das Sahu, resident of 130 Sûje Khan Khirki,

Jhansi - - - - - - - - - - Applicant

C/A Sri R. K. Nigam

Versus

1. G. N Pandey, Genral Manager,
Central Railway, Bombay,

Jhansi. - - - - - - - - Respondents

C/R Sri V. K. Goel

ORDER

By Hon'ble Dr. R. K. Saxena JM

started on the application of Ghanshyan was Sahu. The contention of the applicant is that this Tribunal had given judgment on 28.4.1993 in OA 307/92 Ghansyam Das Sahu Versus Union of India and others, directing the respondents to fix a supplementary test for the applicant within a period of 2 months from the date of communication of the order and to reinstate him. Further direction was

that if the applicant succeeded in screening, he should also be absorbed and regularised in the same manner in which similarly placed other persons were absorbed and regularised. This direction was also to be complied with within 2 months after holding the examination. The applicant has come with the prayer that because opposite parties have failed to comply with the directions, they should be punished.

The Opposite parties have filed counter. 2. affidavit and supplementary counter-affidavit. The applicant has filed rejoinder to the main counter affidavit, but no supplementary rejoinder to supplementary counter was filed despite several opportunities having been given to him. The contention of the Opposite parties is that the compliancewas done. In the rejoinder, which has been filed by the applicant, it was admitted that compliance was made but belated also found that the direction was given to the respondents on 28.4.1993, but consequential order was passed on 2.9.1995 and 10.4.1995. The delay is difinitely there. Shri V.K.Goel submits that the department was facing some problems, which were ultimately solved by his own efforts and thus the delay was caused ne, therefore, pleads that the delay is excusable. It is generally seen that promptness in compliance is not shown. If the delay is to take place on account of unavoidable reasons, method seeking extention offeriod for compliance is also available. Thus unnecessary which has also not been properly explained, is not approved by us. We hope that the respondents / behave like a model Employer sofar as employees are concerned. and the compliance of the direction of the court or Tribunal are done cove

This time we do not take any serious view about it, but it should not be repeated we hope.

3. The contempt proceedings are dropped and notices issued are discharged.

Sign wells Memberta

Member (J)